

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/572/2021

This the 06th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Subash Chander, Age 36 years, S/o Sh. Joginder Singh, R/o Village Garani, P.O. Chak Rohi, Tehsil R.S. Pura, District Jammu

.....Applicant

(Advocate:- Mr. B R Chandan)

Versus

1. Vice Chancellor of Jammu University, Jammu-180006.
2. HOD PG Department Computer Science, Jammu University, Jammu-180006.
3. Tarsem Lal (Chowkidar) S/o Not known R/o Kabir Nagar, Bari Brahmana, Samba, C/o Central Library, Jammu University-180006.
4. Joginder Kumar (Lab Attendant) S/o Sh. Vijay Kumar, R/o Akhnoor, C/o Chemistry Department, Jammu University, Jammu-180006.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It is submitted by Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to Jammu University. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. Jammu University has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Jammu University under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Jammu University.



4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for want of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)